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O.A. No. 624/1998;

ORDER DATED 14-08-2002.

Heard Mr. G. C. Mishra, learned Counsel for the Applicant and Mr. Ashok Mishra, learned Counsel for the Respondents.

Applicant while working as a Peon-Cum-Messenger/Field Attendant, faced a transfer/posting as watchman/nightwatchman. Challenging the said action of the Respondents (in posting him as Nightwatchman/watchman) the Applicant has filed the present O.A. U/s.19 of the Administrative Tribunals Act, 1985. In the meantime, almost four years have elapsed from the date the Applicant was posted as watchman/Nightwatchman. In the said premises, this OA is disposed of giving liberty to the Applicant to represent his grievances to his Authorities/Respondents for giving him some alternate posting (than the post of watchman/Night watchman); which he should file by the end of September, 2002 and, if such a representation is made, the Authorities/Respondents (by keeping in mind the fact that the applicant has been posted as Night watchman/watchman for over last four years) give him appropriate posting in some alternate post.

With the aforesaid observations and directions, the OA is disposed of. No costs.

Send Copies.

Manoranjan Mohanty
(MANORANJAN MOHANTY) 14/08/02
MEMBER (JUDICIAL)

Free copies of
Final Order at 14.8.02
Issued to counsel for
both sides and to
all parties.

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2002

10/08/02
S.C.J. 10/08/02